

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-65/2005/2248/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Malaya Deb,
Presiding officer/Member,
MACT, Nalbari.

Dated Guwahati, the th 13 March, 2023.

Sub:- **Earned leave with station leave permission.**

Ref:- Your letter No. MACT/N/72 dtd. 03.03.2023.

Madam,

With reference to the above, I am directed to inform you that your prayer for **Earned leave for 14 days from 16.03.2023 to 29.03.2023 along with station leave permission, with the official vehicle, at own cost, from the evening of 15.03.2023 till the morning of 30.03.2023**, has been granted. Further, you have been asked to hand over charge to the District & Sessions Judge, Nalbari and in his absence to the in-charge District & Sessions Judge, Nalbari before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/2005/2249-2250-2251/A, dated , 13-03-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.

A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. The District & Sessions Judge, Nalbari.

3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)